

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA-2021/98

New Delhi this the 29th day of September, 2000.

(V7)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Shri Parwat,  
S/o Sh. Daroo,  
C/o Madan Singh,  
F210-B, Ramesh Park,  
Laxmi Nagar,  
Delhi-92. .... Applicant

(through Sh. H.P. Chakravorty, Advocate)

Versus

1. Union of India through  
the Chairman,  
Railway Board,  
ex-officio Principal Secretary,  
Govt. of India,  
Ministry of Railways,  
Rail Bhawan,  
New Delhi.
2. The General Manager,  
Central Railway,  
Mumbai CST.
3. The Assistant Engineer(South),  
Central Railway,  
Jhansi. .... Respondents

(through Sh. R.K. Shukla, proxy for Mrs. B. Sunita  
Rao, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides.

2. The O.A. is disposed of, with a  
direction to respondents to conclude the departmental  
proceedings initiated vide impugned chargesheets  
placed at Annexures A-1, A-2, A-3 & A-4, as  
expeditiously as possible and preferably within four

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months from the date of receipt of a copy of this order.

(18)

3. Meanwhile, Shri Chakravorty states that his client will report for duty, and when he does so, respondents should permit him to resume duty, subject to the treatment of the period of absence from duty in accordance with rules and instructions on the subject, unless in the meantime respondents have terminated the applicant's services by any valid order.

4. The O.A. stands disposed of accordingly. If after the conclusion of the departmental proceedings any grievance still survives, it will be open to the applicant to agitate the same, after exhausting the available statutory remedies, to agitate the same, in accordance with law, if so advised.

No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

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(S. R. Adige)  
Vice-Chairman (A)

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